



2026:AHC:19743

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1063 of 2026

Kamna Devi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Swaroop (Singh), Shivakant Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ram Swaroop (Singh), learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that though the writ petitioner has been selected and appointed on the post of Anganbari Karyakatri on 24.03.2025, but the writ petitioner has not been allowed joining.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 29, 2026

N.S.Rathour

(Vikas Budhwar,J.)